

**GOVERNMENT OF INDIA  
PRIME MINISTER  
LOK SABHA**

UNSTARRED QUESTION NO:2429  
ANSWERED ON:05.02.2014  
COMPLIANCE OF CABINET DECISIONS  
Jawale Shri Haribhau Madhav

**Will the Minister of PRIME MINISTER be pleased to state:**

- (a) whether it is mandatory for all departments of Government of India to comply with the decisions of the Cabinet and Cabinet Committees;
- (b) if so, the manner in which the cabinet ensures that its decisions are being complied with and the action taken against the department, if any, which acts to the contrary;
- (c) whether the reasons cited in a cabinet note for arriving at such a decision also forms a part of the decision; and
- (d) if so, the details thereof and if not, the reasons for the same?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) The decisions taken by the Cabinet/ Cabinet Committees are to be implemented by the Ministries/Departments concerned, and in cases where a change in any such decision is considered necessary, the matter is required to be placed for consideration of the Cabinet, or the Cabinet Committee concerned.
- (b) In terms of the Government of India (Transaction of Business) Rules, 1961, the primary responsibility for disposal of the business is that of the Ministry/Department to whom the business has been allocated. The matters are brought up before the Cabinet by the Ministries/Departments concerned for seeking decisions/directions. However, as stated above, the Ministries/ Departments are required to place for consideration of the Cabinet, if any change in any such decision is considered necessary.
- (c) No, Sir. The material/information contained in the note(s) for the Cabinet forms part of the background, in the context of which decisions are taken by the Cabinet. Such background/information including reasons, if any, included in the note(s) do not form part of the decision taken by the Cabinet.
- (d) The Cabinet takes a decision after due consideration of all the material/information contained in the note(s) placed for its consideration along with any other information that becomes available during such consideration.